

GOVERNMENT OF INDIA
MINISTRY OF CHEMICALS AND FERTILIZERS
DEPARTMENT OF PHARMACEUTICALS

LOK SABHA

UNSTARRED QUESTION No. 3303

TO BE ANSWERED ON THE 6th December, 2016

Online Medicines

3303. SHRI K.N. RAMACHANDRAN:

Will the Minister of CHEMICALS AND FERTILIZERS be pleased to state:

(a) whether the Government has any proposal to give permission for sale of medicines online and if so, the details thereof;

(b) whether the Government has received any representation against giving permission for online sale of medicines in view of its complex problems and if so, the details thereof;

(c) whether the Government is aware of the exorbitant rate of drugs sold online and if so, the details thereof; and

(d) whether the Government is planning to introduce any regulatory mechanism in this regard and if so, the details thereof ?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF ROAD TRANSPORT AND HIGHWAYS; MINISTRY OF SHIPPING AND MINISTRY OF CHEMICALS AND FERTILIZERS (SHRI MANSUKH L. MANDAVIYA)

(a): The sale of drugs in the country are regulated under the provisions of Drugs and Cosmetics Act, 1940 and Rules made thereunder. However, there is no separate provision for online sale of medicines.

(b): A number of representations have been received from Chemists and Druggist associations against online sale of prescription drugs. Similarly, a number of representations have also been received to permit such sales. However, any decision on permitting online sale of drugs can be taken only

after appropriate mechanism is established to address the risks and concerns related to such sales.

(c): No, Madam.

(d): Drugs and Cosmetics Act, 1940 and Rules 1945, have provisions to regulate the sale of drugs in country.

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